



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 2nd March, 2019/Phalguna 11, 1940 (Saka)

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT)
ORDINANCE, 2019

NO 11 OF 2019

Promulgated by the President in the Seventieth Year of
the Republic of India.

An ordinance further to amend the Homoeopathy Central
Council Act, 1973.

WHEREAS Parliament is not in session and the President
is satisfied that circumstances exist which render it necessary
for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred
by clause (1) of article 123 of the Constitution, the President
is pleased to promulgate the following Ordinance:—

1. (1) This ordinance may be called the Homoeopathy
Central Council (Amendment) Ordinance, 2019.

Short title and
commencement.

(2) It shall come into force at once.

Amendment of
section 3A.

2. In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words "within a period of one year", the words "within a period of two years" shall be substituted.

59 of 1973.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.